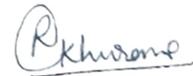


**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 738 of 2024****In the matter of:****Nehru Place Hotels Private Limited****...Applicant****Versus****Union of India & Ors.****...Respondent(s)****INDEX**

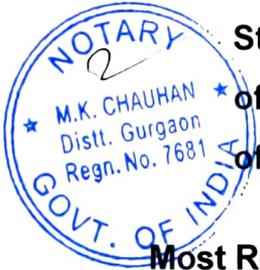
| <b>Sr. No.</b> | <b>Particulars</b>   | <b>Page No.</b> |
|----------------|--|-----------------|
| 1.             | Affidavit of Sidharth Bhargava, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) on behalf of Chief Secretary, Government of Haryana in compliance of Order dated 06.05.2025 and 11.09.2025 | 2-4             |
| 2.             | Annexure R/1: Copy of letter dated 19.05.2025 issued from the office of the Chief Secretary to Govt. of Haryana  | 5               |
| 3.             | Annexure R/2: Copy of reply dated 10.09.2025   | 6-13            |
| 4.             | Annexure R/3: Copy of report dated 24.02.2026 and 26.02.2026   | 14-16           |

**Date: 26.02.2026****Filed  
Through:**

Rahul Khurana, Advocate  
Counsel for Respondent No. 2  
9811894060  
rkhuranalegal@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 738 of 2024****In the matter of:****Nehru Place Hotels Private Limited****...Applicant****Versus****Union of India & Ors.****...Respondent(s)**

**Affidavit of Sidharth Bhargav, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) on behalf of Chief Secretary, Government of Haryana in compliance of Order dated 06.05.2025 and 11.09.2025**

**Most Respectfully Showeth:**

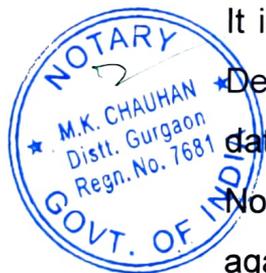
I, Sidharth Bhargav, Regional Officer, Haryana State Pollution Control Board, Gurugram (South) do hereby state and affirm as under:

1. That this Hon'ble Tribunal while considering the aforesaid Original Application on 06.05.2025, issued the following directions:

*'4. In such circumstance, we direct the Respondent No. 2, Chief Secretary, State of Haryana to ensure that no illegal construction activity and no illegal felling of trees in the area concerned takes place in violation of environmental norms*

*till the next date of hearing and the Chief Secretary, State of Haryana will file the affidavit within four weeks disclosing the action taken by him to prevent such an activity in that area.'*

2. That in compliance of the order of the Hon'ble Tribunal, a letter dated 19.05.2025 was sent to the Additional Chief Secretary to Govt. of Haryana, Forest Department and the Deputy Commissioner, Gurugram for compliance of the directions passed by this Hon'ble Tribunal. Copy of letter dated 19.05.2025 issued from the office of the Chief Secretary to Govt. of Haryana is annexed herewith as **Annexure-R/1**.
3. That a detailed reply has also been filed on behalf of Respondent No.2 and 5 dealing with the issues raised in the present OA.



It is further submitted that in regard to felling of trees, the Deputy Conservator of Forest, Gurugram has filed reply dated 10.09.2025 on behalf of Respondent No.3 and 4 (Pg No.443-450) in present OA submitting about action taken against illegal felling of trees. It has been submitted by the Deputy Conservator of Forest, Gurugram that Range Forest Officer, Sohna registered a Forest Offence Report bearing No.067/503 dated 16.02.2024 against offenders. It has been further submitted that after this incident reported in Forest Offence Report, no incident of tree felling was reported. Copy of reply dated 10.09.2025 is enclosed herewith as **Annexure-R/2**.

It is further submitted that as per report dated 26.02.2026 of

the Municipal Council, Sohna, action was taken with demolition drive in February and March of 2025. Thereafter, no new construction was noticed but some old existing structures are yet to be demolished with due procedure of law. The MC, Sohna is to ensure that illegal construction is being carried out on the land in question. Copy of report dated 24.02.2026 and 26.02.2026 are annexed herewith as **Annexure-R/3**.

4. That it is humbly submitted that several stage agencies are involved in regulatory mechanism and delay has been caused in filing the affidavit. It is requested that delay in filing the present affidavit may kindly be condoned and same may kindly be taken on record.



**Deponent**

**Verification:**

Verified at Gurugram on 26<sup>th</sup> day of February, 2026 that contents of Para no.1 to 3 of the above affidavit are true and correct my knowledge and information derived from the official record. Nothing has been concealed therefrom and not part of it is false.

**Deponent**

  
 ATTESTED  
 M. K. CHAUHAN  
 Advocate & Notary  
 GURUGRAM

26/2/2026

From The Chief Secretary to Govt. of Haryana

Jary No. ... 2700  
Date ... 20/05/25

To

1. The Addl. Chief Secretary to Govt. Haryana, Forest Department.
2. The Deputy Commissioner, Gurugram.

PS/PCCF  
Dairy No. : 1190  
Dated : 23/05/2025

*ACSEFW*  
*20.5.25*  
*Secy. Forest*  
*PCCF (Hobby)*

CFMS No. DA/CS/ 64434 Dated: 19.05.2025.

**Sub:- OA No. 738 of 2024 Nehru Place Hotels Pvt Ltd Vs union of India pending before National Green Tribunal, New Delhi.**

Kindly refer to the subject cited above.

A letter has been received by Sh. Rahul Khurana Advocate on record Supreme Court of India stating that the above subjected application has been filed alleging illegal felling of trees and construction by R-6 and 7 over the land situated at village Raisina, Sub Tehsil, Sohna, District Gurugram Haryana. According to applicant, the lands in question are notified under special orders/notifications of section 4 and 5 of PLPA and have been treated as Forest. He has further informed that Hon'ble Tribunal has directed Chief Secretary Haryana to ensure not raise falling and prevention of unauthorised constructions and has also directed Chief Secretary Haryana to file an affidavit within 4 weeks.

You are, therefore, requested to direct the concerned officers/officials to comply with the directions of Hon'ble Tribunal and file the compliance report of Chief Secretary Haryana after getting the same approved from the W/CS, within time.

*[Signature]*  
Assistant District Attorney  
for Chief Secretary to Govt. Haryana

*(Ft.)/CFCA*  
*AU*  
*22/5/2025*  
*54/odd Ft*  
*23/5*  
*NT*

*23/05*  
*EOI*

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 478 OF 2023

IN THE MATTER OF:

NEHRU PLACE HOTAL PVT. LTD.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

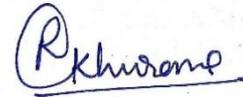
...RESPONDENTS

**INDEX**

| <b>SR NO.</b> | <b>PARTICULARS</b>  | <b>PAGE NO.</b> |
|---------------|---|-----------------|
| 1.            | Reply and on behalf of Respondent No. 3 and 4 by Raj Kumar, IFS, Deputy Conservator of Forest, Gurugram | 1-4             |
| 2.            | Annexure R-1: Notification dated 04.01.2013   | 5-6             |
| 3.            | Annexure R-2: Forest Offence Report   | 7               |

Date: 10.09.2025

Through



(Rahul Khurana, Advocate)  
Counsel for Respondent No.3 and 4  
Mobile No. 9811894060  
e-mail: rkhuranalegal@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 738 OF 2024

IN THE MATTER OF

NEHRU PLACE HOTEL PVT. LTD.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

**Reply and on behalf of Respondent No. 3 and 4 by Raj Kumar,  
IFS, Deputy Conservator of Forest, Gurugram**

1. That this case is fixed for 11.09.2025 before this Hon'ble Tribunal.

2. That earlier the case was fixed before this Hon'ble Tribunal and this Hon'ble Tribunal pleased to pass order dt. 24.01.2025. The operative part of the order is reproduced as under:-

*"In pursuance to earlier order, response on behalf of respondent no. 1 to 6 has been filed. Learned Counsel for respondent no. 6 submits that the said respondent is owner of 103 acres of land and on that piece of land, no construction has been done in last four five years, no trees have been cut and as on today also, no construction is going on.*

*1. Counsel for the applicant seeks time to file rejoinder to the reply of respondent no. 6 and produce the material in rebuttal.*

*2. Shri Rahul Khurana, Learned Counsel for the State of Haryana also seeks four weeks to obtain instructions and file response on behalf of respondents nos. 2 to 5. There is also a request on behalf of the Counsel for respondent No. 1 seeking further time to file the*



reply. It has been pointed out that though respondent no. 7 has been served through speed post, but no one is representing the said respondent.

Hence, the prayer for grant of four weeks made by the other respondents is accepted. Rejoinder, if any, be filed within two weeks thereafter."

3. That in compliance of the order dt. 24.01.2025, the respondent No. 3 and 4 seeks leave of this Hon'ble Tribunal to file the reply to the averments made in OA by the applicants.
4. That tree felling in the lands covered under general section 4 of Punjab Land Preservation Act, 1900 is prohibited without taking prior permission from the competent authority (annexed as **annexure R-1**). The relevant portion of general section 4 of PLPA, 1900 notification is reproduced as under :-

*The cutting of trees or timber except Eucalyptus, Poplar, Bakain, Bamboo, and Ailanthus or the collection removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for bona fide domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be at liberty to sell Khair trees to any person/agency/ Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price for their products provided that the owners of the land may sell the Chain trees after obtaining a permit to do so from the Divisional Forest Officer concerned.*

5. It is submitted that the land in question falls under General Section 4, PLPA 1900 categorized as "Gair Mumkin Pahad" as per government records.



6. It is submitted that over approximately 9.5 Hac land, 697 trees were illegally felled. In this regard, Range Forest Officer, Sohna registered a Forest Offence Report bearing No. 067/503 dated 16.02.2024(annexed as **annexure R-2**) against offenders. Forest Offence Report has been compounded by CC No, 28-S/2024-25 and amount 90840/- has been recovered. After this incident reported in Forest Offence Report, no incident of tree felling was reported.

In view of submissions made herein above, it is humbly prayed that present reply be taken on record and Original Application be dismissed qua the answering respondent.

Place:- Gurugram

Date:-



(Raj Kumar)

Deputy Conservator of Forest,  
Gurugram

(for Respondent No 3 & 4)

### VERIFICATION

Verified that the contents of para no.1 to 6 of the reply are true and correct to the best of my knowledge and information derived from the official record. Nothing material has been concealed therein.

Place:- Gurugram

Date:-



(Raj Kumar)

Deputy Conservator of Forest,  
Gurugram

(for Respondent No 3 & 4)



ATTESTED

RAM NIWAS, ADVOCATE  
NOTARY (SHHARADHUM INDIA) INDIA

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 738 OF 2024**

**IN THE MATTER OF**

NEHRU PLACE HOTEL PVT. LTD.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

**AFFIDAVIT**

I, Raj Kumar, IFS, Deputy Conservator of Forest, Gurugram do hereby solemnly affirm and state as under:

1. That I have been impleaded as Respondent No.4 and is authorized representative of the Respondent No.3 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.

  
DEPONENT

**VERIFICATION**

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.



**ATTESTED**  
  
**RAM NIWAS, ADVOCATE**  
**NOTARY GURUGRAM (Haryana) INDIA**

  
DEPONENT

HARYANA GOVT. GAZ. JAN 15, 2013  
(PAUS. 25, 1934 SAKA)

25

[Authorised English Translation]

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January, 2013

No. S.O. 81/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- (a) The cutting of trees or timber except Eucalytus, Poplar, Bakain, Bamboo, Tut, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

126

HARYANA GOVT. GAZ. JAN. 8, 2013  
(PAUS. 18, 1934 SAKA)

**SCHEDULE**

| District     | Tehsil                      | Village   |
|--------------|-----------------------------|---|
| Panchkula    | Kalka                       | Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Rani.           |
|              | Panchkula                   |   |
| Ambala       | Narangarh                   |   |
| Yamuna Nagar | Jagadhari<br>Chhachhrauli   | Narangarh, Sadhuara, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Jekur.         |
| Faridabad    | Ballabgarh<br>Faridabad     | Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road.        |
| Mewat        | Nuh<br>Ferozpur Jhirka      | Areas lying on western side of Delhi-Alwar road.<br>All Revenue Estates of Ferozpur Jhirka Tehsil.                        |
| Gurgaon      | Gurgaon<br>Sohna<br>Pataudi | All Revenue Estates of Gurgaon Tehsil.<br>All Revenue Estates of Sohnna Tehsil.<br>All Revenue Estates of Pataudi Tehsil. |
| Mohindergarh | Narnaul<br>Mohindergarh     | All Revenue Estates of Narnaul Tehsil.<br>All Revenue Estates of Mohindergarh Tehsil.                                     |
| Rewari       | Rewari<br>Bawal<br>Kosli    | All Revenue Estates of Rewari Tehsil.<br>All Revenue Estates of Bawal Tehsil.<br>All Revenue Estates of Kosli Tehsil.     |
| Bhiwani      | Dadri<br>Bhiwani<br>Loharu  | Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.   |

KRISHNA MOHAN,  
Additional Chief Secretary to Government Haryana,  
Forest Department.



FOR Book No. **0503**513  
FOR No 205-S-2023/24

PC No = 76-S-2023/24

## वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

067

FOR No. ....

|                                    |  |                                    |            |                         |                          |             |
|------------------------------------|--|------------------------------------|------------|-------------------------|--------------------------|-------------|
| वन मण्डल                           |  |                                    |            |                         |                          |             |
| रेंज/ब्लॉक/बीट                     | गुप्तगुप्त   |                                    |            |                         |                          |             |
| रीच/जगह का नाम                     | खोहना रामसीना रामसीना                                      |                                    |            |                         |                          |             |
| FOR No. (Date, Day & Time)         | रामसीना जगरल से - 4 मुक्तिमण्डल                            |                                    |            |                         |                          |             |
| रिपोर्ट जारी करने वाले का नाम      | 067/0503, 16.02.2024 दिन                                   |                                    |            |                         |                          |             |
| अपराध की जानकारी का स्रोत          | श्री सुरेन्द्र सिंह वरु                                    |                                    |            |                         |                          |             |
| अपराध होने के तारीख/दिन/समय        | ✓ स्वयं द्वारा गस्त/मुखबीर द्वारा/शिकायत<br>16.02.2024 दिन |                                    |            |                         |                          |             |
| जांच अधिकारी का नाम व पद           | श्री रवींद्र अरमय वर्मा                                    |                                    |            |                         |                          |             |
| अपराध/घटना का विवरण संलग्न         | नहीं/यदि हां तो पृष्ठ संख्या                               |                                    |            |                         |                          |             |
| उल्लंघना किया गया अधिनियम          | PLPA 1900 Section-4  |                                    |            |                         |                          |             |
| भारतीय वन अधिनियम 1927             |  |                                    |            |                         |                          |             |
| वन्य प्राणी (संरक्षण) अधिनियम 1972 |  |                                    |            |                         |                          |             |
| पंजाब भूमि संरक्षण अधिनियम 1900    |  |                                    |            |                         |                          |             |
| भारतीय दण्ड संहिता                 |  |                                    |            |                         |                          |             |
| अपराधी का विवरण                    | नाम  | खिता का नाम                        | उम्र       | जाति                    | पता                      |             |
|                                    | आजाद सिंह  | सतवार                              | गुजर       | कुलाल                   | श्री रामसिना             |             |
| अपराधी का विवरण                    | नाम  | खिता का नाम                        | उम्र       | जाति                    | पता                      |             |
|                                    | आरिफ   | राज मोहम्मद                        | मैत        | आजाद                    | श्री रामसिना मुक्तिमण्डल |             |
| जब्त किये गये सामान का विवरण       |  |                                    |            |                         |                          |             |
| जब्त वन उपज का विवरण               | विवरण  | पूजाति                             | किस्म/साइज | संख्या                  | मुल्य                    | मुआवजा राशि |
|                                    | विषय   | रीड                                | अरुण       | 58                      |                          |             |
|                                    |  |                                    | II         | 07                      |                          |             |
|                                    |  |                                    | PII        | 511                     |                          |             |
| जब्त वृक्ष का विवरण                | प्रकार   | रजिस्ट्रेशन नं०                    | रंग        | मॉडल                    | उत्पादन वर्ष             |             |
|                                    |  |                                    |            |                         |                          |             |
| औजार/हथियार                        |  |                                    |            |                         |                          |             |
| अन्य, यदि कोई हो                   |  |                                    |            |                         |                          |             |
| सही को चिह्नित करें                | नजरी-नक्शा जी०पी०एस० रीडिंग सहित                           | संलग्न किया है/तैयार नहीं किया गया |            | यदि हां तो पृष्ठ संख्या |                          |             |
|                                    | फोटोग्राफ  | संलग्न/तैयार नहीं किया गया         |            |                         |                          |             |
|                                    | विडियोग्राफी   | संलग्न/तैयार नहीं किया गया         |            |                         |                          |             |

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आरोपी का हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

व० रा० अ०

नाम

रैंक

दिनांक

B. K. R. P. S.  
11 C. RAISING BEAT



# कार्यालय नगर परिषद सोहना (गुरुग्राम)।



Email Id:-mcsohna@gmail.com

Ph:- 0124-2973238

सेवा में,

उपमण्डल अधिकारी (ना0)

सोहना।

कर्मक MCS/2026/1120

दिनांक 24-02-2026

विषय:-

दिनांक 02.02.2026 को श्री अखिलेश कुमार, (HCS) उपमण्डल अधिकारी (ना0) सोहना की अध्यक्षता में उपायुक्त महोदय के आदेश कर्मक 336/एम.बी. दिनांक 28.01.2026 द्वारा गठित कमेटी की गांव रायसीना तहसील सोहना में गैर मुमकीन पहाड में बने अवैध निर्माण की गतिविधियों के सम्बन्ध में हुई बैठक की कार्यवाही बारे। उपरोक्त विषय के संदर्भ में,

आप महोदय की सेवा में अनुरोधपूर्वक लिखा जाता है कि आपके पत्र कर्मक 336/एम.बी. दिनांक 28.01.2026 द्वारा रिपोर्ट मांगी गई थी जिसका जवाब नगर परिषद सोहना द्वारा पत्र कर्मक एम.सी.एस./2026/989 दिनांक 16.02.2026 द्वारा दे दिया गया है। इसके अतिरिक्त SDO (Pollution) द्वारा दूरभाष पर बताया गया कि वार्ड न0 1 के रायसीना में विशिष्ट एरिया मु0 न. 111 कीला न. 13, मु0 112 कीला न0 15, मु0 113 कीला न0 15, मु0 114 कीला न0 13, मु0 142 कीला न. 6, मु0 141 कीला 13, मु0 143 कीला न0 6, मु0 144 कीला न0 13, मु0 173 कीला न0 13, मु0 174 कीला न0 14, मु0 110 कीला न0 13, मु0 115 कीला न0 13, मु0 140 कीला न0 13, मु0 145 कीला न0 13, मु0 172 कीला न0 13, मु0 175 कीला न0 13, मु0 201 कीला न0 8, मु0 109 कीला न0 13, मु0 116 कीला न0 13, मु0 146 कीला न0 13, मु0 171 कीला न0 13, मु0 176 कीला न0 13, मु0 200 कीला न0 7, मु0 108 कीला न0 13, मु0 117 कीला न0 13, मु0 138 कीला न0 13, मु0 147 कीला न0 13, मु0 170 कीला न0 19, मु0 177 कीला न0 13, मु0 199 कीला न0 13, मु0 202 कीला न0 15, मु0 178 कीला न0 13, मु0 202 कीला न0 15 नम्बरान में अवैध फार्म हाउसों बारे रिपोर्ट मांगी गई जिस पर नगर परिषद द्वारा रिकार्ड का अवलोकन व मौका निरीक्षण उपरान्त दिनांक 06.02.2025 व 26.03.2025 को ड्यूटी मजिस्ट्रेट की मौजूदगी में बने हुये सभी अवैध फार्म हाउसों तोड़/गिरा दिया गया था। जिनकी फोटो साथ संलग्न है।

इसके अतिरिक्त आपको अवगत कराया जाता है कि नगर परिषद सोहना द्वारा समय-समय पर हो रहे नये अवैध निर्माणों का निरीक्षण किया जाता है। जिसके उपरान्त नियमानुसार निर्माणों को हटाने बारे कार्यवाही अमल में लाई जाती है। रिपोर्ट आपकी सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

कार्यकारी अधिकारी  
नगर परिषद सोहना

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# 100Eakad (06.02.2025)



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**MUNICIPAL COUNCIL SOHNA**



Email Id:- mcsohna@gmail.com

Ph:- 0124-2973238

To,

The Regional Officer  
Haryana State Pollution Control Board  
Gurugram (South)

Memo no *MCS/2026/1169* dated *26-02-2026*

Sub: OA No. 738/2024 pending before Hon'ble NGT

In reference your office letter no. HSPCB/GRS/2025/4029 dated 17.02.2026 and in continuation of report dated 24.02.2026 submitted to the SDM (Civil), it is submitted that action already taken on Mustil and Kila Numbers mentioned in report dated 24.02.2026 and demolition drive was undertaken during February and March, 2025. Thereafter, no new construction has been noticed. However, some old existing structures are yet to be demolished with due procedure of law.

It is also submitted that regular vigil shall be kept on land in question to ensure that no further construction is carried out either by petitioner or private respondents.

  
EXECUTIVE OFFICER  
MUNICIPAL COUNCIL  
SOHNA

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